

Berkatta, Jain Temple at Pavapuri, Einthori Bhadrakali temple, Petro, Kakolat and Usri-Water falls and Dumduma Architecture (Satgavan) Rajgir Tourist Centre and for providing Tourist Guides at all these places?

THE MINISTER FOR COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) No, Sir.

(b) Does not arise.

(c) The development of tourism infrastructure, including provision of transport facilities within the State is primarily the responsibility of the State Government. However, the Department of Tourism, Government of India, assists the State Governments by organising Tourist Guide Courses (through the Regional Tourist Offices of the Government of India) in consultation with the State Government concerned

#### **Measures to check Bank Frauds**

5751 SHRI Y.S. MAHAJAN  
SHRI DILEEP SINGH BHU-  
RIA:  
SHRI RAJMANGAL MISHRA:

Will the Minister of FINANCE be pleased to state:

(a) the precautionary measures taken by the banks to check defrauding by their employees/officers in the initial stages itself;

(b) whether Government have examined the effectiveness of these measures in checking such bank frauds;

(c) if so, with what results;

(d) whether Government propose to take more stringent measures to check bank frauds; and

(e) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Banks have books of instructions indicating precautions/checks which their staff should observe to prevent occurrence/recurrence of frauds. Banks are taking steps to strengthen the control mechanisms including the internal audit/inspection machinery and to make them effective so as to eliminate the scope for frauds and malpractices. Banks have been taking a serious view of irregularities committed by its employees and initiate action to inflict punishment befitting the seriousness of irregularities on the delinquent employees. They have been taking steps to ensure quicker disposal of departmental enquiries. Banks have reviewed and revamped the vigilance machinery, taken steps to tone up the control and supervision, strengthen management information system, follow-up and inspection/audit arrangements and for clearing the arrears in balancing of books and reconciliation of inter-branch and other accounts on a continuous basis so as to prevent frauds in these areas.

(b) and (c). Yes, Sir. In all major fraud cases involving Rs. 1 crore and above, Government examine the modus operandi with a view to checking the adequacy of the systems and procedures from the angle of preventing frauds.

(d) and (e). Action Plan for anti-corruption measures have been devised and monitored closely. A particular area of banking operation is selected for study from the angle of preventive vigilance from time to time on an ongoing basis.

#### **Purchased by DGS&D**

5752 PROF. K.V. THOMAS: Will the Minister of COMMERCE be pleased to state:

(a) whether there is regional imbalance in the purchases by the Directorate General of Supplies and Disposals;

(b) If so, the action proposed to be taken so that all the States get a reasonable share of purchases by DGS&D; and

(c) whether Government propose to open an office of DGS&D in all the States?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) Yes. Sir.

(b) DGS&D as the Central Purchase Organisation makes purchases against specific demands raised by indenting Departments with regard to specifications, and at competitive prices through open tenders on an all India basis. It is therefore, not possible to show any preference to units on the basis of States or Regions, nor can any quota of purchase be allocated to any State. From time to time through meetings of regional purchase advisory committees and regional seminars etc. efforts are made to give wide publicity to DGS&D's purchase requirement and the procedures involved. The ultimate responsibility would lie with the entrepreneurs in a region who should actively participate in DGS&D's purchase programme by developing adequate capacity, improving the quality of their products and quoting competitive rates which are acceptable in all India tenders.

(c) No, Sir.

#### **Export of Sandalwood**

5753. **SHRI KANCI PANNEER SELVAM:** Will the Minister of COMMERCE be pleased to state:

(a) the amount of annual foreign exchange earned from the export of sandalwood; and

(b) the percentage thereof on account of exports from Tamil Nadu?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) Export of sandalwood is allowed only in the form of dust, chips, flakes and powder or small machine made products subject to prescribed conditions relating to size, weight and value addition. The total estimated value of exports of these products during 1988-89 is Rs. 350.4 lakhs.

(b) Export data is compiled for the country as a whole and state-wise data is not maintained.

#### **Applications filed by Industrial Units with BIFR**

5754. **SHRIMATI GEETA MUKHERJEE:** Will the Minister of FINANCE be pleased to state:

(a) whether some of the industrial units have filed applications with the Board for Industrial and Finance Reconstruction (BIFR) confirming negative net worth; and

(b) if so, number of such companies which filed such applications during 1989 and 1990 so far?

**THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):** (a) and (b). Sick Industrial Companies, excluding those in the public, small scale and ancillary sectors, falling under the Industries (Development and Regulation) Act, 1951 and other than those relating to ships and other vessels drawn by power, are required to make a reference under the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA) to the Board for Industrial and Financial Reconstruction (BIFR) if, inter alia, their net worth has been or is completely eroded.

BIFR have reported that the number of cases registered with them during 1989 and during 1990 (Jan. & Feb. only) totalled 202